

iv) Loss of property owing to confiscation and/or attachment.

v) Permanent incapacitation during firing or lathi charge.

vi) Loss of Job (Central or State Government) and thereby means of livelihood.

vii) Punishment of 10 or more strokes of caning/flogging.

Families of martyrs and freedom fighters no longer alive, are also eligible for grant of freedom fighters person. Applications should be produced along with official documentary evidences acceptable certificates prescribed under the Pension Scheme in support of claimed suffering/sufferings.

**Special Facilities to Extra  
Departmental Employees of  
Hilly Area**

2803. SHRI BHUWAN CHANDRA KHANDURI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether similar norms have been fixed by the Government for the Extra Departmental Employees engaged in plain and hilly areas;

(b) if not, the reasons therefor;

(c) whether the Government propose to give special facilities to Extra Departmental Employees and pay scale equal to the departmental employees; and

(d) if not, the details of the facilities provided by the Government to those employees engaged in hilly areas?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes Sir.

(b) Does not arise.

(c) As ED Agents are only part-time employees of the Department, special facilities like grant of pay scale equal to the Departmental employees cannot be extended to them.

(d) No Special facilities are provided by the Government to the ED agents employed in the Hilly Areas.

[English]

**Facilities for Tribes of Plains and Foot-Hills**

2804. SHRI RAMA KRISHNA KONATHALA: Will the Minister of WELFARE be pleased to state:

(a) whether the Government propose to extend the scope of I.T.D.P. (Integrated Tribal Development Project) for the tribes living in plains and foot hills;

(b) whether the Government have indentified the villages, families and population of tribes living in plains which are deprived of facilities provided by I.T.D.P.; and

(c) if so, the steps taken by the Government to extend the benefits to those tribals?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The Taiuks/Tehsils, Developmental blocks with 50% tribal concentration were indentified as ITDPs. The tribes living in plains and foot hills are also covered under these ITDPs.

(b) and (c). The Scheduled Tribe families not covered under Integrated Tribal Development Project (ITDPs) are covered under Modified Area Development Approach (MADA) with 10,000 population out of which 50% will be Scheduled Tribes and clusters